

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF JSM DEVCONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	JSM DEVCONS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	20 th December, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Gwalior
4.	Corporate Identity Number/Limited Liability Identification No. of the Corporate Debtor	U45201MP2007PTC020126
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 306, Orbit Mall, Scheme No. 54 A. B. Road, Indore, MP 452001
6.	Insolvency commencement date in respect of corporate debtor	17 th March, 2022
7.	Estimated date of closure of insolvency resolution process	13 th September, 2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NAME: SANJAY KUMAR SINGH REGISTRATION NO. IBBI/IPA-002/IP-N00188/2017-18/10505
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ADDRESS: 003, Windsor Grand Forte, Plot No. 76, Sigma-IV, Greater Noida, Uttar Pradesh-201310 EMAIL- singhsk.adv@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	ADDRESS: 003, Windsor Grand Forte, Plot No. 76, Sigma-IV, Greater Noida, Uttar Pradesh-201310 EMAIL- cirp.jsmdevcons@gmail.com
11.	Last date for submission of claims	14 th April, 2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Financial creditors in Class (real estate allottees)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	- Mr. Anish Agarwal - Mr. Santosh Sharma - Mr. Sunil Prakash Sharma
14.	- Relevant Forms and - Details of authorized representatives are available at:	- Relevant forms as mentioned below in the notes. - Details of Authorized Representative as mentioned herein: - Mr. Anish Agarwal 605A, R S Tower, Circular Road, Ranchi, Jharkhand-834001 Registration No. IBBI/IPA-001/IP-P-01497/2018-19/12256 Email: ip.cispl@gmail.com - Mr. Santosh Sharma First floor, House no.17/7, Ashok Nagar New Delhi, 110008 Registration No. IBBI/IPA-002/IP-N00898/2019-20/12842 Email: sci.santoshsharma@gmail.com - Mr. Sunil Prakash Sharma E-25, Lajpat Nagar-3, New Delhi-110024 Registration No. IBBI/IPA-002/IP-N00551/2017-18/11726 Email: adv.sunilprakash@gmail.com

Sanjay Kumar Singh

Sanjay Kumar Singh
IBBI/
IPA-002/
IP-N00188/
2017-18/
10505
Insolvency Professional

Notice is hereby given that the National Company Law Tribunal, Indore Bench has ordered the commencement of corporate insolvency resolution process (CIRP) of JSM Devcons Private Limited on 17th March, 2022, however, the relevant order for commencement of CIRP has been sent to the Interim Resolution Professional on 29th March, 2022.

The creditors of JSM Devcons Private Limited, are hereby called upon to submit their claims with proof on or before 14th April, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

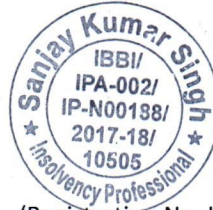
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter-IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claim is to be submitted by way of the following specified forms in CIRP Regulations:

- Form B- For Claim by Operational Creditors;
- Form C- For Claim by Financial Creditors;
- Form CA -For Claim by Financial Creditors in Class (Real Estate allottees)
- Form D- For Claim by Workmen and Employees;
- Form E- For Claims by Authorized Representatives of Workmen and Employees;
- Form F- For Claims by Creditors (other than Financial Creditors and Operational Creditors).

The relevant forms may be downloaded from the website of Insolvency and Bankruptcy Board of India (IBBI) through (<https://ibbi.gov.in/home/downloads>).

Submission of false or misleading proofs of claim shall attract penalties as per the provision of Insolvency & Bankruptcy Code, 2016.




Sanjay Kumar Singh
Interim Resolution Professional
JSM Devcons Private Limited
(Registration No. IBBI/IPA-002/IP-N00188/2017-18/10505)

Date and Place: 31st March, 2022, Indore